

Northern Railway Vs Balbir Singh

Court: National Consumer Disputes Redressal Commission

Date of Decision: Nov. 26, 2024

Acts Referred: Consumer Protection Act, 1986 " Section 2(d), 2(1)(g), 11(2), 21(b)
Railways Act, 1989 " Section 93, 97, 100
Indian Penal Code, 1860 " Section 379

Hon'ble Judges: A. P. Sahi, President Member; Dr. Inder Jit Singh, Member

Bench: Division Bench

Advocate: Anshuman, Piyush Ahluwalia

Final Decision: Dismissed

Judgement